

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:1808
ANSWERED ON:03.03.2003
PRIVATE EMPLOYMENT EXCHANGE
SATYAVRAT CHATURVEDI;SUNDER LAL TIWARI

Will the Minister of LABOUR be pleased to state:

- (a) whether the Government propose to allow the opening of Private Employment Exchanges;
- (b) if so, whether several Private Employment Exchanges are already operating without the permission of the Government;
- (c) if so, the steps taken by the Government to protect the unemployed persons from being cheated by these Private Employment Exchanges; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI VIJAY GOEL)

Employment Exchanges function under the administrative and financial control of the State/UT Governments and operate as per the provisions of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959. Private placement agencies are operating under the jurisdiction of the State/UT Governments. There is no system of permission/registration/recognition of such private placement agencies by the Government, excepting for private manpower exporting employment agencies which come under the Emigration Act, 1983 and labour contractors who come under the Contract Labour (Regulation & Abolition) Act, 1970 and Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. Cases of cheating, if any, are dealt with under the normal provision of the law.